IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13025 of 2025

==========

Tuliya Devi, W/o Ram Dev Paswan, Resident of Ward No.-32, Khagara Paswan Tola, P.S. Kishanganj, District-Kishanganj.

... ... Petitioner

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar.
2. The Director, the Mid Day Meal, Govt. of Bihar.
3. The District Magistrate, Kishanganj.
4. The District Programme Officer, (Mid Day Meal), Dist.- Kishanganj.
5. The Block Development Officer, Block-Kishanganj, District-Kishanganj.
6. The Executive Officer, Nagar Parishad, Kishanganj, District-Kishanganj.
7. Jan Chetna Jagriti Avom Shaikshanik Vikas Manch, 5th Floor, Modi Tower, Nehru Place, New Delhi-110019.
8. Virendra Kumar, S/o Late Bhagirath Prasad Kuer, Resident of Ruidhasa, Kali Tola Road, Ward No. 24, P.S.-Kishanganj and District-Kishanganj.
9. Smt. Abha Devi, W/o Virendra Kumar, Resident of Ruidhasa, Kali Tola Road, Ward No. 24, P.S.-Kishanganj and District-Kishanganj.
10. Vikki Kumar, S/o Virendra Kumar, Resident of Ruidhasa, Kali Tola Road, Ward No. 24, P.S.-Kishanganj and District-Kishanganj.

... ... Respondent/s

==========

Appearance :

For the Petitioner/s	:	Mr.Dilip Kumar Singh, Advocate
For Nagar Parishad	:	Mr.Bindhyachal Rai, Sr. Advocate
For the Respondent/s	:	Mr.Standing Counsel (28) Mr. Ansul Kumar, Advocate Mr. Girish Kumar, Advocate

==========

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE ALOK KUMAR SINHA

ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 23-09-2025

In the instant Writ petition, Petitioner has prayed for the following relief(s):-

WEB COPY

"i. For issuance of appropriate Writ/Writs, Order/Orders, Direction/Directions in the nature of Writ of Mandamus or any other appropriate writs directing and commanding the Respondent Authorities to stop the construction of the ***Centralized Mid-Day Meal Kitchen*** *in Ward No. 24, Ruidhasa, Block-Kishanganj, P.S & District – Kishanganj.*

ii. For issuance of appropriate Writ/Writs, Order/Orders, Direction/Directions in the nature of Writ of Mandamus or any other appropriate writ directing and commanding the Respondent Authorities to conduct a public hearing and environmental assessment before proceeding with said the project;

iii. For issuance of appropriate Writ/Writs, Order/Orders, Direction/Directions in the nature of Writ of Mandamus or any other appropriate writ directing and commanding the Respondent Authorities to identify and shift the project to a more suitable location;

iv. And or pass any other order(s) as this Hon'ble Court may deem fit and proper in the interest of justice."

2. Annexure-4 reads as under:

<u>कार्यालय, नगर परिशद किशनगंज</u>

ज्ञापांक 908 , दिनांक 17 / 06 / 2025

प्रेषितः– 1. श्री बिरेन्द्र कुमार पिता–स्व0 भगीरथ प्रसाद कुँवर
3. श्रीमती आभा देवी पति– श्री बिरेन्द्र कुमार
4. श्री विक्की कुमार पिता–श्री बिरेन्द्र कुमार
निवासी–रूईघासा काली टोला रोड,
वार्ड सं0–24, किशनगंज।

विषयः– **<u>मिड–डे–मिल हेतु रसोईघर (Kitchen)निर्माण के संबंध में।</u>**

उपर्युक्त विषय के संबंध में कहना है कि वार्ड तहसीलदार, वार्ड

WEB COPY

सं0–24, नगर परिषद किशनगंज द्वारा प्रतिवेदित किया गया है कि रूईघासा काली टोला रोड (मिशन रोड) के निकट आपलोग अपनी जमीन पर मिड–डे–मिल हेतु रसोईघर (Kitchen) निर्माण कर रहे हैं, जिसका मुख्य द्वार काली टोला रोड स्थित काली मंदिर से महज 40–50 मीटर की दूरी पर स्थित है।

विदित हो कि उक्त पर काली मंदिर अवस्थित है, जहॉ आम लोगों द्वारा पूजा–पाठ सम्पन्न किया जाता है। साथ ही धार्मिक प्रवृति के लोगों का मंदिर आना–जाना लगा रहता है। मिड–डे–मिल रसोईघर (Kitchen) निर्माण होने से वहॉ कूड़ा–कचड़ा फेलने एवं सांप्रदायिक सदभाव बिगड़ने की संभावना हो सकती है। आपके द्वारा आवासीय क्षेत्र के बीच ब्वॉलर (Boilar) लगाया गया है, जो जानमाल के लिए कभी भी संकट उत्पन्न कर सकता है। जिसके मानक का जॉच प्रतिवेदन आवश्यक प्रतीत होता है साथ ही उक्त रसोईघर (Kitchen) में अंडा ब्वॉल (Boil) करने की भी सूचना प्राप्त है।

अतः उपरोक्त के आलोक में आपलोगों को आदेश दिया जाता है कि पत्र प्राप्ति के साथ ही उक्त रसोईघर (Kitchen) निर्माण कार्य को बंद कर दें। साथ ही उक्त रसोईघर (Kitchen) निर्माण कार्य से संबंधित आवश्यक दस्तावेज यथा केवाला, म्यूटेशन, होल्डिंग रसीद एवं भवन निर्माण स्वीकृति (Building Sanction) कागजात आदि लेकर अधोहस्ताक्षरी के कार्यालय प्रकोष्ठ में उपस्थित हों। अन्यथा समय समाप्ति उपरान्त आपके विरूद्ध नगरपालिका की सुसंगत धाराओं के तहत अग्रेतर कार्रवाई की जायेगी।

इसे अत्यावश्यक समझें।

ह/– अस्पष्ट
17/6/25
कार्यपालक पदाधिकारी
नगर परिषद, किशनगंज
ह/– अस्पष्ट
17/6/25

WEB COPY

3. Perusal of documents, it is crystal clear that there is a distance of about 40 to 50 meters from the temple to Centralized Mid-Day Meal Kitchen in Ward No. 24, Ruidhasa, Block-Kishanganj, P.S & District – Kishanganj. Taking note of the distance, we are satisfied that the petitioner has not made out a case so as to issue a writ of mandamus or directing the concerned authorities to stall the Centralized Mid-Day Meal Kitchen construction.

4. Accordingly, the instant Writ petition stands dismissed with cost of Rs. 5,000/- (Rs. Five Thousand). Cost shall be remitted in the **Lawyers' Association Welfare Benevolent Fund, Patna bearing Account No. 7801893276, IFSC Code – IDIB0001501,** within a period of eight weeks.

(P. B. Bajanthri, CJ)

(Alok Kumar Sinha, J)

manish/-

AFR/NAFR	N.A.F.R.
CAV DATE	N.A
Uploading Date	24.09.2025
Transmission Date	N.A.

WEB COPY